

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

VAJRAM SPINNING MILLS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	VAJRAM SPINNING MILLS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	18/06/2008
3. Authority under which Corporate Debtor is Incorporated/Registered	THE REGISTRAR OF COMPANIES, CHENNAI
4. Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor	U17121TN2008PTC068260
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	D.NO.135 COTTON MARKET RAJAPALAYAM TN 626117 IN
6. Insolvency Commencement Date in respect of The Corporate Debtor	31.01.2020 (NCLT Order Dated 30.01.2020 received by me on 31.01.2020)
7. Estimated Date of closure of Insolvency Resolution Process	29.07.2020
8. Name and Registration Number of The Insolvency Professional Acting As Interim Resolution Professional	S.MUTHURAJU REGN .NO.IBBI/IPA-002/IP-N00009/2016-2017/10013
9. Address and E-Mail of the Interim Resolution Professional, as Registered with the Board	NO 3, SUNDARAM BROTHERS LAYOUT, OPPTO ALLINDIA RADIO, TRICHY ROAD, RAMANATHAPURAM, COIMBATORE – 641045 E.Mail : smrajunaidu@gmail.com
10. Address and E-Mail to be used for Correspondence with the Interim Resolution Professional	NO 3, SUNDARAM BROTHERS LAYOUT, OPPTO ALLINDIA RADIO TRICHY ROAD, RAMANATHAPURAM COIMBATORE – 641045 E.Mail : smrajunaidu@gmail.com
11. Last date for submission of Claims	14.02.2020
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a Class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link : http://ibbi.gov.in/downloadform.html Physical Address : NO 3, SUNDARAM BROTHERS LAYOUT, OPPTO ALLINDIA RADIO TRICHY ROAD, RAMANATHAPURAM COIMBATORE – 641045

Notice is hereby given that the National Company Law Tribunal has ordered the Commencement of a corporate insolvency resolution process against the **M/s VAJRAM SPINNING MILLS PRIVATE LIMITED** on **30.01.2020** and the order received by me on **31.01.2020**

The Creditors of **M/s VAJRAM SPINNING MILLS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **14.02.2020** to the interim resolution professional at the address mentioned against entry No. 10.

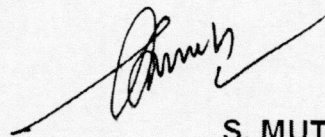
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A Financial Creditor belonging to a Class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Specify Class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.01.2020
Place: Coimbatore

Name and Signature of Interim Resolution Professional
(sd/-) Shri .S .MUTHURAJU
No 3, Sundaram Brothers Layout Opp
to All India Radio, Trichy Road,
Ramanathapuram,
Coimbatore — 641 045
Email id: smrajunaidu@gmail.com



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